

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. GHO AGRO PRIVATE LIMITED-
CIN: U15549TN2016PTC112099**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/s. GHO AGRO PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	22-08-2016
3.	Authority under which Corporate Debtor is incorporated / registered	The Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15549TN2016PTC112099
5.	Address of the registered office and principal office (if any) of Corporate Debtor	New No.10, Old 122, Second Floor P S Sivasamy Salai, St. Ebbas Avenue, Mylapore, Chennai-600004
6.	Insolvency commencement date in respect of Corporate Debtor	01-11-2021
7.	Estimated date of closure of Insolvency Resolution Process	30-04-2022
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	L K Sivaramakrishnan IBBI/IPA-001/IP-P00045/2017-18/10119
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: "Rajparis Trimeni Towers" First Floor, 147, G N Chetty Road, Chennai – 600017, India Mail ID: Lks@rvkassociates.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: "Rajparis Trimeni Towers" First Floor, 147, G N Chetty Road, Chennai – 600017, India Mail ID: ghoagro.cirp@rvkassociates.com
11.	Last date for submission of claims	15-11-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable
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Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. GHO AGRO PRIVATE LIMITED (CIN: U15549TN2016PTC112099) on 01st November, 2021.

The creditors of M/s. GHO AGRO PRIVATE LIMITED (CIN: U15549TN2016PTC112099) are hereby called upon to submit their claims with proof on or before 15th November, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.11.2021

Place: Chennai


 L.K. Sivaramakrishnan
 Interim Resolution Professional
 IBBI/PA-001/IP-P00045/2017-18/10119